

and (b). Three Development councils have been constituted to advise on matters relating to the food processing industries. These are:

- (i) Development Council for Marine, Meat and Poultry Industries.
- (ii) Development Council for Fruits, Vegetables, Beverages and Plantation Products Industries.
- (iii) Development Council for Cereal Foods, Dairy Products and other Processed Foods.

to assist the Development Councils, seven panels have also been constituted to go into specific issues.

#### **Levy Sugar**

10180. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government has taken a decision to meet the artificial scarcity and augment availability, the free-sale sugar remaining undespached with the mills at the end of the month is to be converted into levy sugar;

(b) if so, what is the total quantity of such sugar; and

(c) to what extent this decision will meet the sugar shortage in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAMPUJAN PATEL): (A) to (c). Under the present policy of partial control, a monthly levy sugar quota of 3.32 lakh tonnes is allotted for distribution through the Public Distribution System. Besides this, free sale sugar is also released on month to month basis to ensure adequate availability of sugar

in the open market at reasonable prices. In order to ensure availability of the entire released free sale quantity in the open market, it has been decided that the quantities that remain unsold/undespached at the end of the validity period of the monthly free sale quota, will now be converted into levy sugar from the month of May, 1990 onwards unless such lapse was due to factors completely beyond its control. Government is ensuring release of adequate quantities of free sale sugar each month.

#### **Revised Guidelines on High rise Buildings in Delhi**

10181. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether final decision on the revised guidelines on high-rise buildings in Delhi has been taken by Government;

(b) if so, the details thereof; and

(c) if not, the time by which the decision will be taken?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Government are of the view that instead of separate guidelines for regulating high rise construction/development, the regulations in this regard should form part of the unified building code based on the Master Plan for Delhi.

#### **Infrastructure for Orissa Villages**

10182. SHRI K. PRADHANI: Will the Minister of WELFARE be pleased to state:

(a) whether some amount was released for construction of infrastructure of 184 tribal villages in Orissa;

(b) if so, whether the amount has been fully utilised:

(c) if not, the details of amount utilised and the details of projects completed together with the names of villages;

(d) the details of the amount diverted for other purposes beyond the tribal areas; and

(e) the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) Yes, Sir.

(c) to (e). Do not arise.

[*Translation*]

**Issue of Ration Cards in Trans-Yamuna Areas**

10183. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether consumers in trans-Yamuna areas in Delhi and especially of circle No. 43 are compelled to submit certificate from District Block Development Officer and Village heads alongwith their applications before issuing new ration cards in violation of Delhi Administration rules;

(b) if so, the reasons thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) No, Sir.

(b) and (c). Do not arise.

[*English*]

**Contaminated Glucose**

10184. PROF. SAIF-UD-DIN SOZ: Will

the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Drugs Controller of India stopped investigating the "Contaminated Glucose" case of Osler Pharma Ltd. (Coimbatore) Tamil Nadu in November, 1989;

(b) if so, reasons therefor, and the reasons as to why 153 batches of I.V. fluids manufactured by Osler Pharma Ltd. have not been tested/analysed at the Central Drugs Laboratory, Calcutta; and

(c) the reasons as to why the visual inspection of all the 30,000 bottles was abruptly stopped after about 3,600 bottles checked at random were reported to be contaminated by the Drugs Controller of India?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) to (c). On a request made by the Superintendent of Police Central Bureau of Investigation, New Delhi to DGHS, Drug Inspectors, Central Drugs Control Standard Organisation, North Zone, Ghaziabad visually examined about 3600 bottles of IV fluids manufactured by M/s. Osler Pharma Ltd. Coimbatore and stocked at the premises of M/s. Eskay Pharmaceuticals, New Delhi. Drugs Inspectors observed that out of 3600 bottles, about 1560 were contaminated with fungus and the remaining bottles showed particulate matter. It was felt that the entire stock lying at the premises of M/s. Eskay Pharma were contaminated and not fit for human consumption. M/s. Eskay Pharma was asked not to dispose off the entire stock held by them. An application was filed in the court praying for permission to destroy the entire stock.

Drugs Inspectors, as a matter of procedure, randomly drew samples of 20 batches and sent to Central Drugs Laboratory Cal-